

Commissioner of Income-tax, Delhi-1 to VI and CIT (Central) have not properly maintained the Accounts/Ledgers in terms of Additional Emoluments (Compulsory Deposit) Act, 1974;

(b) whether the nil bill for the period 1-9-75 to 30-6-76 (Old) have not been prepared and credited in the G.P. Fund accounts of the employees;

(c) whether the interest of the 4th instalment paid in July, 1979 has not been credited in the GP Fund Accounts of the employees;

(d) whether the Ist, IInd instalments of Additional D.A. have not been credited so far and statements of deductions from Old and New accounts have not been given to the employees of the Delhi Income-tax Department; and

(e) if so, what are the reasons and as to when the bills will be submitted and credited in the GP Fund accounts of the employees?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) By and large, the individual ledger accounts in terms of the Additional Emoluments (Compulsory Deposit) Act, 1974, are being maintained. Every effort is being made to update the accounts. Repayment in respect of old account for all the four instalments have been made to all the officials/officers. Steps are under way to make repayment of fifth instalment in July or in August, 1980.

(b) There are no instructions of the Government to credit amount of the Dearness Allowance from 1-9-75 to 30-6-76 in the G.P. Fund account of the employees. However, these instructions relate to the arrears of Additional Dearness Allowance for the period 1-10-74 to 31-8-75. This work has already been completed.

(c) This has been done in the case of large number of employees. However, the latest position is being as-

certained from all the Drawing and Disbursing Officers.

(d) The accounts are being maintained completely and correctly and they are always available for inspection by the officials keen to know about it. The amount of new account credited to the G.P. Fund Account of the individuals, alongwith interest thereon is reflected in the annual statement of G.P. Fund issued by the Zonal Accounts Officer. Regarding first and second instalments of new account, the position is being verified from all the Drawing and Disbursing Officers.

(e) The operation of the Scheme is being implemented despite certain difficulties and limitations. For instance, this is an additional work for the D.D.Os; the work of reconciliation which is to be completed every year by each D.D.O., is time consuming owing to movement of officers/officials on transfer; and the new incumbent posted on transfer finds it difficult to pick up the work and keep pace with all aspects of the work. However, the work is being done vigorously and it is expected to be completed by 30-9-1980.

Decline in export earning from processed fooding

6476. SHRI JANARDHANA POOJARY: Will the Minister of COMMERCE be pleased to state:

(a) whether there was a setback in export earning from processed fooding during 1979-80; and

(b) if so, processed food exported during 1978-79 and 1979-80 and the reasons for fall in exports?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES (SHRI Z. R. ANSARI): (a) The provisional figures in respect of export during 1979-80 indicate a set back in export earning as compared to the final figures for 1978-79. However, a clear picture will emerge on finalisation of export figures for 1979-80.

(b) Export figures are given below:
Rs. Crores

1978-79	138.01
1979-80	120.40

(Provisional)

The major constraints in exports during 1979-80 were as under:—

- (i) high cost of packing material e.g. OTS cans;
- (ii) high cost of sugar;
- (iii) power shortage;
- (iv) increase in transportation cost.

Development plan for major stock-yards

6477. SHRI JANARDHANA POOJARY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government have drawn up a development plan for major stockyards in the country; and

(b) if so, the details thereof?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) and (b) Development of facilities at the stockyards is the responsibility of the producers; who are expected to keep these under review from time to time.

Contacts of Liaison Officers of large Industrial Houses with Customs Airport Staff at Palam

6478. SHRI R. L. P. VERMA: Will the Minister of FINANCE be pleased to state:

(a) whether he is aware that Liaison Officers of large Industrial Houses have established contacts with the Customs Airport Staff at Palam Airport, New Delhi to facilitate not only their accompanying their principals right inside the restricted lounges but also facilitate their customs clearance;

(b) whether they fix in advance such clearances; and

(c) if so, the steps which he proposes to take to caution the Customs Staff against such malpractices and

exercise a check at higher levels over their functioning?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and (b) While the possibility of some individuals knowing personally some members of the Customs staff posted at Palam Airport cannot be ruled out, there are no reports to indicate that liaison officers of large industrial houses have succeeded in establishing contacts with the customs airport staff at Palam, which enables them to enter the restricted areas of the airport and to facilitate the clearance of their principals' through Customs or to influence the clearance of their unaccompanied baggage from the customs warehouse or that they fix in advance such clearance. If the Hon'ble Member has any specific case in view and intimates the details known to him about it, the matter can be looked into for appropriate remedial or such other action as may be warranted.

(c) As a part of the general measure to guard against any malpractices, appropriate measures, administrative and others, have been taken, which provide *inter-alia*, for more intensive supervision at the airports by officers of higher levels.

Recruitment of Guides in Trade Fairs

6479. SHRIMATI SANYOGITA RANE: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that 'Guides' are recruited for working in the various national and international trade fairs and exhibitions organised by the Ministry and other public sector undertakings;

(b) whether it is a fact that no proper criterion exists for the recruitment of fair guides;

(c) whether it is also a fact that during the last Trade Fair, guides were recruited through interviews which did not take more than a minute or two in case of each candidate;